

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/01162/2020

This the 12th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Central Hotel Employees Union Registered Through

1. Mohammad Shafi Dar S/O: Mohammad Ramzan Dar, R/o: Darbagh, Harwan, Srinagar, Kashmir (President).
2. Mohammad Ismail Peer S/o: Abdul Ahad Peer, R/o Pachkoot Handwara, Tehsil & District Kupwara, (Secretary).

.....Applicants

(Advocate: Mr. M. Ayoub Bhat)

Versus

Hotel Corporation of India Ltd., Through its Managing Director, I.G.I. Airport, New Delhi.

.....Respondents

(Advocate: Mr. T.H. Khawaja)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been filed by the applicants who are working under respondents department, which is Hotel Corporation of India Ltd., through its Managing Director, I.G.I. Airport, New Delhi. It is submitted by learned counsel for the respondents that this Tribunal has no jurisdiction to hear the case.





2. Contention of learned D.A.G. has force and it is to be accepted as 'Hotel Corporation of India Ltd.' not comes within the jurisdiction of this Tribunal. It has not been brought within the jurisdiction of this Tribunal by notification as issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial),
High Court of Jammu & Kashmir at Srinagar on 15.04.2021.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/